

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 120(ND)09
CA. NO.

PRESENT: SMT. INA MALHOTRA
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2016**

NAME OF THE COMPANY: Sh. Neelamber Agarwal and Anr. V/s. Neel Padam Builders Pvt.
Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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ORDER

File has been taken up for mentioning.

2. An application has been filed by the Local Commissioner appointed by this Court to represent the Respondent Company and execute the registration of the sale deeds in favour of the purchasers in the office of the Sub-Registrar.


3. A total of 76 sale deeds were required to be registered out of which 44 have been done. Ld. Commissioner prays for enhancement of time to execute the remaining. Since the matter is already listed on 08.11.2016, the time is extended upto the next date of hearing for executing the remaining sale deeds.

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4. Ld. Counsel has also prayed that his fees for registration should be enhanced, keeping in view that the same have to be registered in the office of the Sub-Registrar, Mathura. This fact was not emphasized or brought to the knowledge of this Bench at the time of quantifying the Commissioner's fees. It would be therefore expedient to grant him fees of Rs.5,000/- per sale deed for executing the remaining sale documents.

5. Ld. Commissioner may file his report by the next date of hearing.


(Ina Malhotra)
Member Judicial